

Central Administrative Tribunal, Principal Bench

Review Application No.180/97 in
Original Application No.8 of 1997

New Delhi, this the 25th day of August, 1999.

Hon'ble Mr.N.Sahu, Member (Admnv)

Mrs.Anita Raswant,
W/o Shri Y.P.Raswant,
R/o 97-C, Pkt. GG-I,
Vikas Puri, New Delhi

....Applicant

(By Advocate: Shri D.R.Gupta)

Versus

1.Union of India through the
Chairman, Central Board of
Direct Taxes, North Block,
New Delhi.

2.The Chief Commissioner of Income-Tax
Delhi-I, New Delhi.

3.The Commissioner of Income-Tax
Delhi-I, I.P.Estate,C.R.Building,
New Delhi

....Respondents

(By Advocate: Shri V.P.Uppal)

O R D E R

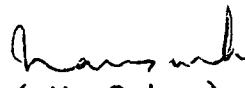
By Hon'ble Mr.N.Sahu, Member (Admnv)

After hearing the counsel appearing for both
the sides, the R.A. is disposed of as under.

2. The applicant's counsel has brought to the
notice of the court a copy of the
O.M.No.F.7/1/93-P&PW(F), dated 25.8.1994. By this
O.M., the rate of interest has been enhanced to 12%.
I accordingly direct, in modification of the orders at
para 8 of the O.A., that the respondents shall compute
and pay interest at the rate of 12% and not 10% of the
retirement dues of the applicant including gratuity
from 1.5.96, till the date of actual payment.

3. It is not necessary to discuss any other contention after the clarification was received from the Ministry of Finance by its letter dated 8.12.97. No other ground raised by the applicant merits further discussion. Judgement in O.A. does not call for any further review on any other point.

4. R.A. is disposed of as above.


(N. Sahu)
Member (Admnv)

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